



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-ब

वर्ष १०, अंक २५(४)]

बुधवार, फेब्रुवारी २१, २०२४/फाल्गुन २, शके १९४५

[पृष्ठे ९, किंमत : रुपये ९.००]

असाधारण क्रमांक ८४

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले  
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

### FINANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated the 21st February, 2024.

### NOTIFICATION

Notification No. 04/2024—State Tax

MAHARASHTRA GOODS AND SERVICES TAX ACT, 2017.

No. GST.1024/C.R.9A/Taxation-1.— In exercise of the powers conferred by section 148 of the Maharashtra Goods and Services Tax Act, 2017, (Mah.XLIII of 2017) (hereinafter referred to as the said Act), the Government of Maharashtra, on the recommendations of the Council, hereby notifies the following special procedure to be followed by a registered person engaged in manufacturing of the goods, the description of which is specified in the corresponding entry in column (3) of the Schedule appended to this notification, and falling under the tariff item, sub- heading, heading or Chapter, as the case may be, as specified in the corresponding entry in column (2) of the said Schedule, namely: —

**1. Details of Packing Machines.**— (1) All the registered persons engaged in manufacturing of the goods mentioned in Schedule to this notification shall furnish the details of packing machines being used for filling and packing of packages in FORM GST SRM-I, electronically on the common portal, within thirty days of coming into effect of this notification.

(2) Any person intending to manufacture goods as mentioned in the Schedule to this notification, and who has been granted registration after the issuance of this notification, shall furnish the details of packing machines being used for filling and packing of packages in FORM GST SRM-I on the common portal, within fifteen days of grant of such registration.

(3) The details of any additional filling and packing machine being installed at the registered place of business shall be furnished, electronically on the common portal, by the said registered person within twenty four hours of such installation in PART (B) of Table 6 of FORM GST SRM-I.

(4) If any change is to be made in the declared capacity of the machines, the same shall be furnished, electronically on the common portal, by the said registered person within twenty four hours of such change in Table 6A of FORM GST SRM-I.

(१)

(5) Upon furnishing of such details in FORM GST SRM-I, a unique registration number shall be generated for each machine, the details of which have been furnished by the registered person, on the common portal.

(6) In case, the said registered person has submitted or declared the production capacity of his manufacturing unit or his machines, to any other government department or any other agency or organisation, the same shall be furnished by the said registered person in Table 7 of FORM GST SRM-I on the common portal, within fifteen days of filing such declaration or submission:

Provided that where the said registered person has submitted or declared the production capacity of his manufacturing unit or his machines, to any other government department or any other agency or organisation, before the issuance of this notification, the latest such certificate in respect of the manufacturing unit or the machines, as the case may be, shall be furnished by the said registered person in Table 7 of FORM GST SRM-I on the common portal, within thirty days of issuance of this notification.

(7) The details of any existing filling and packing machine disposed of from the registered place of business shall be furnished, electronically on the common portal, by the said registered person within twenty four hours of such disposal in Table 8 of FORM GST SRM-I.

**2. Special Monthly Statement.**— The registered person shall submit a special statement for each month in FORM GST SRM-II, electronically on the common portal, on or before the tenth day of the month succeeding such month.

**3. Certificate of Chartered Engineer.**— (1) The taxpayer shall upload a certificate of Chartered Engineer FORM GST SRM-III in respect of machines declared by him, as per para 1 of this notification, in Table 6 of FORM GST SRM-I.

(2) If details of any machine are amended subsequently, then fresh certificate in respect of such machine shall be uploaded.

**4. This notification shall come into effect from 1st day of April, 2024.**

*Schedule*

S. No.	Chapter / Heading / Sub-heading/ Tariff item.	Description of Goods.
(1)	(2)	(3)
1	2106 90 20	Pan-masala
2	2401	Unmanufactured tobacco (without lime tube)– bearing a brand name
3	2401	Unmanufactured tobacco (with lime tube)–bearing a brand name
4	2401 30 00	Tobacco refuse, bearing a brand name
5	2403 11 10	'Hookah' or 'gudaku' tobacco bearing a brand name
6	2403 11 10	tobacco used for smoking 'hookah' or known as 'hookah' tobacco or 'gudaku' not bearing a brand name
7	2403 11 90	Other water pipe smoking tobacco not bearing a brand name.
8	2403 19 10	Smoking mixtures for pipes and cigarettes
9	2403 19 90	Other smoking tobacco bearing a brand name
10	2403 19 90	Other smoking tobacco not bearing a brand name
11	2403 91 00	"Homogenised" or "reconstituted" tobacco, bearing a brand name
12	2403 99 10	Chewing tobacco (without lime tube)
13	2403 99 10	Chewing tobacco (with lime tube)
14	2403 99 10	Filter khaini
15	2403 99 20	Preparations containing chewing tobacco
16	2403 99 30	Jarda scented tobacco

(1)	(2)	(3)
17	2403 99 40	Snuff
18	2403 99 50	Preparations containing snuff
19	2403 99 60	Tobacco extracts and essence bearing a brand name
20	2403 99 60	Tobacco extracts and essence not bearing a brand Name
21	2403 99 70	Cut tobacco
22	2403 99 90	Pan masala containing tobacco 'Gutkha'
23	2403 99 90	All goods, other than pan masala containing tobacco 'gutkha', bearing a brand name
24	2403 99 90	All goods, other than pan masala containing tobacco 'gutkha', not bearing a brand name

*Explanation.*— (1) In this Schedule, “tariff item”, “heading”, “sub-heading” and “Chapter” shall mean respectively, a tariff item, heading, sub-heading and Chapter as specified in the First Schedule to the Customs Tariff Act, 1975 (51 of 1975).

(2) The rules for the interpretation of the First Schedule to the said Customs Tariff Act, 1975, including the section and chapter notes and the General Explanatory notes of the First Schedule shall, so far as may be, apply to the interpretation of this notification.

(3) For the purposes of this notification, the phrase “brand name” means brand name or trade name, whether registered or not, that is to say, a name or a mark, such as symbol, monogram, label, signature or invented word or writing which is used in relation to such specified goods for the purpose of indicating, or so as to indicate a connection in the course of trade between such specified goods and some person using such name or mark with or without any indication of the identity of that person.

## FORM GST SRM-I

### Registration and disposal of packing machines of pan masala and tobacco products

1. GSTIN	
2. Legal name	
3. Trade name, if any	
4. ARN	
5. Date of filing	

### 6. Details of the machines

Sr. No.	Make, if avail-able.	Model no., if avail-able.	Name of man-ufactur-er.	Mac-hine No.	Date of purch-ase.	Address of the place of installa-tion.	No. of tracks.	Weight of packages which can be packed on the machine (in grams).	Packing ca-pacity of each track (No. of packag-es which can be packed for a particular weight of package).	Total packing capacity of the machine for a specific weight of package to be packed.	Electric-ity con-sump-tion capacity of the machine per hour (KWH).	Regis-tration no. of the machine (to be autogen-erated by the system).	Work-ing status (Y/N)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11) (8x10)	(12)	(13)	(14)
Part (A) Existing													
Part (B) Newly Added													

**6A. Amendment to the details of machines.**

Sr. No.	Regis- tration no. of the machine.	Ma- ke.	Model No.	Name of manufac- turer.	Mach- ine No.	Date of purch- ase.	Address of place of installa- tion.	No. of trac- ks.	Weight of packages which can be packed on the machine (in grams).	Packing capacity of each track (No. of packages which can be packed for a particular weight of package).	Total packing capacity of the ma- chine for a specific weight of package to be packed.	Electricity consump- tion capacity of the ma- chine per hour (KWH).	Working status (Y/N).	Date of ch- ange in any pa- ram- ete- r listed.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12) (9x11)	(13)	(14)	(15)

**7. Details of the intimation of the machines furnished to other departments.**

Sr. No.	Date of intimation.	Name of Govt. department / any other agency or organisation.	Details of declaration (to be uploaded as pdf).
(1)	(2)	(3)	(4)

**8. Disposal of the packing machines.**

Sr. No.	Regis- tration no. of the machine.	Make.	Model No.	Name of manufac- turer.	Machine No.	Date of purch- ase.	Address of place of instal- lation.	No. of tracks.	Weight of packages which can be packed on the machine (in grams).	Packing capacity of each track (No. of packages which can be packed for a partic- ular weight of package)	Total packing capacity of the ma- chine for a specific weight of package to be packed.	Date of dispos- al.	Reason of disposal (Sup- pli-ed/ Conde- mned).
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)

**9. Product details.**

Sr. No.	Brand name.	Packing type.	Quantity in grams in each package.	HSN.	Description of the product.
(1)	(2)	(3)	(4)	(5)	(6)



**10. Details of the Documents uploaded.**

1. Certificate of chartered engineer.
2. Information given to other departments
3. Any other document to be mentioned by taxpayer.

**11. Verification**

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

NAME

Designation / Status

Place :

Date :

**Instructions to Form GST SRM-1****1. Terms used:**

- (i) GSTIN: Goods and Services Tax Identification Number
- (ii) HSN: Harmonized System of Nomenclature
- (iii) MRP: Maximum Retail Price
- (iv) KWH: Kilo Watt Hour
- (v) Packing type: Pouch, Zipper etc.

**2. Table 6 :** Details of existing machines should be provided in Part-A and details of new machines added thereafter have to be provided in Part-B. Column wise details of the information to be provided is given in the table below :

Column No.	Description
(2).	Make of the machine, if available should be provided as to whether it is semi-automatic or automatic .
(3).	Mention model number of the machine, if available.
(4).	Name of the manufacturer of the machine to be provided.
(5).	Machine number to be provided.
(6).	Date of purchase as mentioned on the invoice or any other document in lieu thereof, issued by supplier, have to be provided.
(7).	Address of the place where machine has been installed has to be selected from the drop down provided for the same based on the details of places of business provided by the manufacturer in FORM GST REG-01.
(8).	Number of tracks associated with the machine to be provided.
(9).	Weight of package which can be packed by the machine (in grams) is to be declared here. The registered person can enter multiple entries of the same for each machine.
(10).	Packing capacity of each track has to be provided in terms of number of packages which can be packed by the machine on the said track per hour for the particular weight of package declared in column 9.
(11).	Total packing capacity of the machine for a specific weight of package which can be packed would be computed by System based on information provided in column 8,9 &10.
(12).	Electricity consumption capacity of the machine to be provided in KWH.
(13).	Unique registration no. of the machine would be generated by System after filing the form. Structure of the unique no. will be GSTIN followed by three digits.
(14).	Whether the machine is working or is at standby. Accordingly, Y or N to be selected from the drop down menu.

- Document in pdf format providing details of the intimation of the machines furnished to other department have to be uploaded.

[illegible]

**9. Details of production**

Brand name.	Machine registration number.	Packing type.	Quantity in grams in each package.	HSN.	Description of the product.	Number of packages packed.	MRP per package packed. (Rs.)	Total value (in MRP) of the packages packed by machine. (Rs.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9) (7x8)
Total								

**10. Power consumption**

Sr. No.	Meter / DG set No.	Initial meter reading on first day of the month.	Final meter reading on the last day of the month.	Consumption (KWH).
(1)	(2)	(3)	(4)	(5)
(A) Electricity meter reading				
(B) DG set meter reading				
(C) Solar power having battery				
(D) Others				

**11. Details of grid integrated solar power**

Sr. No.	Initial meter reading on first day of the month.	Final meter reading on the last day of the month.	Generation/Export / Import /Consumption (KWH).
(1)	(2)	(3)	(4)
(A) Solar meter reading (Generation)			
(B) Power meter reading (Import of electricity)			
(C) Power meter reading (Export of electricity)			
(D) Net consumption [A+B-C]			

**12. Verification**

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

NAME  
Designation / Status

Place :

Date :

**Instruction to Form GST SRM-II****1. Terms used:**

- (i) GSTIN: Goods and Services Tax Identification Number
- (ii) HSN: Harmonized System of Nomenclature
- (iii) MRP: Maximum Retail Price
- (iv) KWH: Kilo Watt Hour
- (v) DG set: Diesel Generator set used for power generation
- (vi) Packing type: Pouch, Zipper etc.

**2. Table 8 :** Details of inputs used for manufacturing the goods specified in Schedule appended with the notification, have to be provided. Column wise details of the information to be provided are given in the table below:

Column No.	Description
(1)	
(2)	HSN at minimum 4 digit level of the inputs used for manufacturing to be reported.
(3)	Description of the goods as per HSN to be provided.
(4)	Unit of measurement of the goods to be selected from the drop down.
(5)	Quantity available in the beginning of the month to be reported for the first time. From next month onwards, the information will be auto-populated from the closing balance of the previous month.
(6)	Quantity procured during the month have to be reported.
(7)	Value of the quantity procured have to be provided.
(8)	Quantity consumed have to be reported.
(9)	Closing balance should be the sum of quantity reported in col. 5 & 6 reduced by quantity reported in col. 8 (5+6-8)
(10).	Waste generated, if any to be reported.

**3. Table 9:** Details of the products manufactured to be reported brand wise, machine wise and package wise. Column wise details of the information to be provided is given in the table below:

Column No.	Description
1.	Brand reported in table 9 of Form GST SRM-I to be selected from drop down for reporting production during the tax period.
2.	Registration number of the machine assigned by System to be reported.
3.	Packing type viz. pouch, zipper etc. manufactured during the tax period to be reported.
4.	Description of the packing (Quantity in grams in each pack) to be reported.
5.	HSN, at 8 digit level, of the goods manufactured during the tax period to be reported.
6.	Description of the product manufactured during the tax period to be reported.
7.	Number of packages packed during the tax period to be reported.
8.	Maximum Retail Price (MRP) in Rs. per package packed to be reported.
9.	Total value in MRP of the packages packed during the tax period will be computed by System based on the information provided in col. 6&7.



**4. Table 10 :** Power consumption during the month to be reported. Initial reading of the electricity meter in the beginning of the month to be reported for the first month. From the next month onwards, the final reading reported at the end of previous month will become initial reading of the month. Reading of DG set used, if any should also be reported separately. For reporting the reading of more than one electricity meter or DG set, separate rows to be used. Also, electricity meter reading is to be given of the main meter of the manufacturing unit in case separate meter for machines is not available. Solar power mentioned at PART C pertains to only that generated through batteries not integrated with the grid.

**5. Table 11 :** Here, details of the power consumed from solar power integrated with the grid is to be reported.

### FORM GST SRM-III

#### Certificate of Chartered Engineer

1. GSTIN -

2. Details of the machines for which certificate has been issued -

Sr. No.	Make, if available.	Model No., if available	Name of manufacturer.	Machine No.	Registration No. assigned by System (in cases where the amendment in specification of the machines in Table 6A to be done).	Date of purchase, if available.	No. of tracks.	Weight of packages which can be packed on the machine (in grams).	Packing capacity of each track (No. of packages packed for a particular weight of package).	Total packing capacity of the machine for a specific weight of package to be packed.	Electricity consumption capacity of the machine per hour (KWH).	Remarks if any.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11) (8x10)	(12)	(13)

This is to certify that I have examined --- (No.) machines and the above details are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Name –

Registration number –

Address –

Mobile No. –

Date :

Place :

By order and in the name of the Governor of Maharashtra,

MANDAR KELKAR,  
Deputy Secretary to Government.